

ITEM NO.8

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1260/2021

WAJDA TABASSUM & ORS.

Petitioner(s)

VERSUS

NATIONAL TESTING AGENCY & ANR.

Respondent(s)

(FOR ADMISSION and IA No.149543/2021-EX-PARTE AD-INTERIM RELIEF)

Date : 25-11-2021 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Ms. Archana Pathak Dave, AOR  
Mr. Kumar Prashant, Adv.  
Ms. Vanya Gupta, Adv.  
Mr. Manish Sharma, Adv.  
Mr. Parmod Kumar Vishnoi, Adv.  
Ms. Himanshi Sakkyia, Adv.  
Mr. Akash Pareek, Adv.  
Mr. Avnish Dave, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Rupesh Kumar, AOR  
Ms. Neelam Sharma, Adv.  
Ms. Pankhuri Shrivastava, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 During the course of the hearing, Mr Tushar Mehta, Solicitor General, has submitted that in order to allay the apprehensions of students who appeared for the NEET (UG) 2021 with Hindi as the medium, the solutions to both the Hindi and the English versions of Question No 2 of Section-A in the Physics Paper (Code P2) shall be evaluated again by a committee consisting of three experts. After this process is done, it has been submitted that an affidavit would be filed before this Court setting out the result of the evaluation of the solutions.

- 2 List the petition on 30 November 2021 on the top of the Board.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**